

(d) if so, what are the contents of the representation and what action Government have taken thereon?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMAU): (a) No, Sir.

Ob) Does not arise.

(c) and (d) Some representations have been received from Delhi Teachers' Associations against the alleged transfer; but since Government have no such proposal under consideration at present, the question of taking any action on those representations does not arise.

116. [Transferred to the 30th April, 1963].

3/16" M.S. PLATES

117. SHRI SURJIT SINGH ATWAL: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state:

(a) what is the expected requirements of 3/16" and up M.S. plates by 1965; and

(b) what is the capacity of production?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY INDUSTRIES (SHRI P. C. SETHI): (a) The requirements of 3/16" and up M.S. Plates is expected to reach 650,000 tons by 1965-66.

(b) The present capacity of production is 296,000 tons and is expected to be 380,000 tons by the time Rour-kela's expansion is completed in 1966.

भारत सुरक्षा अधिनियम के अन्तर्गत गिरफ्तार किये गए जन संघ के नेता

११८. श्री ए० बी० वाजपेयी : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत सुरक्षा अधिनियम के अन्तर्गत अब तक सम्पूर्ण देश में भारतीय जनसंघ के कितने नेता गिरफ्तार किये गये हैं; और

(ख) क्या संबंधित राज्य सरकारों ने उनके मामलों पर पुनर्विचार करके उन के निरोध के संबंध में निर्णयों की सूचना केंद्र को दे दी है?

§[JAN SANGH LEADERS ARRESTED UNDER D.I. ACT

118. SHRI A. B. VAJPAYEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of leaders of the Bhartiya Jan Sangh who have so far been arrested under the Defence of India Act throughout the country; and

(b) whether the concerned State Governments have, after reviewing their cases, intimated to the Centre the decisions regarding their detention?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री आर० एम० हजरतबीस) : (क) दो।

(ख) एक मामले में पुनर्विचार कर निर्णय ले लिया गया है। दूसरे मामले में पुनर्विचार हो चुका है किन्तु निर्णय अभी लिया जाना है। नियमानुसार इन मामलों में केन्द्रीय शासन को सूचना देना आवश्यक नहीं है।

§[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVTS): (a) Two.

(b) One case has been reviewed and a decision has also been taken. In the other case, the review has been made but the decision has yet to be taken. According to rules, it is not necessary to inform the Government of India in such cases.]

MINING OF MANGANESE ORE IN ORISSA

119. SHRI A. B. VAJPAYEE: Will the Minister of MINES AND FUEL be pleased to state:

(a) whether any licence or lease for mining of manganese ore has recently been given to M/s. Serajuddia and Company in Orissa; and

(b) if so, the details thereof?

§] English translation.